

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 303/GT/2014**

Subject : Revision of Tariff of Simhadri Super Thermal Power Station Stage-II (2X500 MW) from 16.09.2011 to 31.03.2014 – Truing up of tariff determined by order dated 6.3.2014 in Petition No. 226/2013.

Date of hearing : 27.02.2015

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondents : Andhra Pradesh Power Coordination Committee & 13 Others

Parties present : Shri Ajay Dua, NTPC  
Shri Vinay Garg, NTPC  
Shri Ajay Mehta, NTPC  
Shri Nishant Gupta, NTPC

**Record of Proceedings**

This petition has been filed by the petitioner, NTPC, for revision of tariff in respect of Simhadri Super Thermal Power Station Stage-II (2X500 MW) (the generating station) from 16.9.2011 to 31.3.2014 after truing up exercise based on the provisions of Regulation 6(1) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (“the 2009 Tariff Regulations”).

2. The representative of the petitioner made detailed submissions in the matter and prayed that tariff of the generating station may be revised after truing up exercise. He also submitted that additional information has been filed and copy served on the respondents. The representative of the petitioner submitted that rejoinder to the reply filed by the respondent KSEB has been submitted.

3. None appeared on behalf of the respondents.

4. After hearing the petitioner, the Commission directed the petitioner to file the following additional information on affidavit, with advance copy to the respondents, on or before 18.3.2015:

- (i) Reasons for delay of 2 months in respect of Unit-II from anticipated COD of 31.7.2012 to actual COD on 30.9.2012 along with supporting documents.

- (ii) Auditor certified statement showing capital cost claimed for the period 2009-14.

5. The respondents shall file their replies to the petition with advance copy to the petitioner on or before 25.3.2015. Rejoinder, if any, shall be filed by the petitioner on or before 1.4.2015. The information / replies / rejoinder shall be filed within the due date mentioned. In case no information is filed within the said date, the matter shall be decided based on available records.

6. Subject to the above, order in the petition is reserved.

By Order of the Commission

Sd/-  
(T. Rout)  
Chief (Legal)